

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-107
IB - 3494/ND/2019

IN THE MATTER OF:

M/s Hindustan Automotive Store
Vs
M/s Miric Biotech Ltd.

....Applicant

.....Respondent

SECTION

Under Section 7 of IBC, 2016

Order delivered on 20.12.2019

CORAM:

MS. INA MALHOTRA,
HON'BLE MEMBER (JUDICIAL)

SMT. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : CS Priya Garg
For the Respondent :

ORDER

Notice to the Corporate Debtors/Respondent by all modes including process of the bench.
Notice be served to the Corporate Debtors/respondent through its Directors. Affidavit of service to be filed by the next date of hearing. Returnable on 06.01.2020.

-Sd-

(SAROJ RAJWARE)
MEMBER (T)

-Sd-

(INA MALHOTRA)
MEMBER (J)

CG